

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Contempt Petition No. 103 of 2004

In

Original Application No. 324 of 2004.

Allahabad this the 17th day of December 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.
Hon'ble Mr. D.R. Tiwari, Member-A.

Samsuddin s/o Sri Subedar,
R/o Village Maraula, Post Office-Madar
(Bharat Ganj), District Allahabad.

.....Applicant.

(By Advocate : Sri Ashish Srivastava)

Versus.

1. Udai Krishna
Director Postal Service, Allahabad.
2. R.S. Jaisawal,
Senior Superintendent Post Office,
Allahabad Division, Allahabad.

.....Respondents.

(By Advocate : Sri Saumitra Singh)

ORDER

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

Heard Sri Ashish Srivastava learned counsel for the applicant, Sri Saumitra Singh learned counsel for the respondents and perused the records.

2. This contempt application has been instituted with the allegation that the order passed by the Tribunal in O.A. no. 324/04 has not been complied with. A perusal of the order dated 31st March 2004 passed by the Tribunal in O.A. No. 324 of 2004 would indicate that the Competent Authority namely Director Postal Service, Allahabad was directed to look into the aspect of irregularity, if any, in issuing the

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the notification impugned in the said O.A. and take appropriate decision in the matter. The Senior Superintendent of Post Office was restrained from making any appointment. It appears that the then Senior Supdt. of Post Office issued the appointment order in favour of Sri Vivek Kumar Mishra on 30.06.2004 that is to say that after the injunction order passed by the Tribunal in O.A. No.324/04. Thereafter Asstt. Director has issued a show cause notice to Sri Vivek Kumar Mishra who filed Original Application No.793/04 challenging the impugned show cause notice. We have disposed of the O.A. No.793/04 and facts situation of the case, we do not want to proceed with the contempt matter. It has been submitted by learned counsel for the respondents that the representation has since been decided by order dated 02.07.2004, a copy of which has been annexed as Annexure 1. Therefore, contempt petition has been rendered infructuous. Notices are discharged. Aggrieved party will have liberty to challenge the order dated 02.07.2004.

Dinesh
Member-A

Om
Vice-Chairman.

Manish/-